

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/911(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>nd</sup>  
DECEMBER, 2020, 10:30 A.M**

Name of the Company		JAI BALAJI INDUSTRIES PRIVATE LIMITED Vs. BST INFRATECH LIMITED	
Under Section		IBC Under Sec 9	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:**

Mrs. Manju Bhuteria, Advocate ] For the Operational Creditor  
Ms. Sonia Sharma, Advocate ]

Advocate for the Corporate Debtor

**ORDER**

Mrs. Manju Bhuteria, Ld. Counsel appears for the Operational Creditor. Ld. Counsel appears for the Corporate Debtor.

2. Court notice is served. Ld. Counsel for the Corporate Debtor seeks time to file reply. Three weeks' time is granted for the same. Copies of the reply shall be served on the Ld. Counsel, appearing for the Operational Creditor, in advance before three days of the date of hearing.

3. List this matter on 09.02.2021 for final hearing.

(Rajasekhar V.K.)  
Member (Judicial)